

FORM A PUBLIC ANNOUNCEMENT	
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]	
FOR THE ATTENTION OF THE CREDITORS OF PROMINENT POLYMERS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	PROMINENT POLYMERS PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	03/05/2006
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, NCT of Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U25199DL2006PTC148570
5. Address of the registered office and principal office (if any) of Corporate Debtor	Registered Office: Plot No. A-609 G/F, GD Colony Mayur Vihar-III, Delhi East, Delhi-110096
6. Insolvency commencement date in respect of Corporate Debtor	25.05.2022 (However, the Order dated 25.05.2022 passed by the Hon'ble National Company Law Tribunal, New Delhi was received by the Interim Resolution Professional on 26.05.2022)
7. Estimated date of closure of insolvency resolution process	21.11.2022 (180 days commencing from 25.05.2022)
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Rajesh Kumar Parakh Reg. No.: IBBI/PA-001/IP-P00272/2017-18/10516
9. Address & email of the interim resolution professional, as registered with the board	5/51, 2nd Floor, W.E.A. Karol Bagh, New Delhi-110005 Email: parakh.rajesh@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	C-108, 3rd Floor, Sector-2, Noida-201301, UP. Email: cirp.prominent@gmail.com
11. Last date for submission of claims	08.06.2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	N. A.
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	N. A.
14. (a) Relevant forms available at (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) Physical Copy of Relevant Forms are available at: C-108, 3rd Floor, Sector-2, Noida-201301, UP The Relevant Forms may also be obtained by sending a request vide email to: cirp.prominent@gmail.com

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench at New Delhi has ordered the commencement of a corporate insolvency resolution process of the **Prominent Polymers Private Limited** vide Order dated 25.05.2022. (Order dated 25.05.2022 was received by the Interim Resolution Professional on 26.05.2022).

The creditors of **Prominent Polymers Private Limited** are hereby called upon to submit their claims with proof on or before **08.06.2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Rajesh Kumar Parakh
IP/P-00272

Date: 28.05.2022
Place: New Delhi

Interim Resolution Professional for Prominent Polymers Private Limited
Reg. No.: IBBI/PA-001/IP-P00272/2017-18/10516

प्रपत्र ए सार्वजनिक घोषणा	
[भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]	
प्रोमिनेन्ट पॉलीमर्स प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ संबंधित विवरण	
1. कार्पोरेट देनदार का नाम	प्रोमिनेन्ट पॉलीमर्स प्राइवेट लिमिटेड
2. कार्पोरेट देनदार के निगमन की तिथि	03 मई 2006
3. प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज-एनसीटी आफ दिल्ली
4. कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U25199DL2006PTC148570
5. कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	पंजीकृत कार्यालय: प्लॉट नं. ए-609 जी / एफ, जीडी कॉलोनी मयूर विहार-III, दिल्ली पूर्व, दिल्ली-110096
6. कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरंभन तिथि	25 मई 2022 (हालांकि, माननीय राष्ट्रीय कंपनी कानून न्यायाधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 25 मई 2022 अंतरिम समाधान प्रोफेशनल द्वारा 26 मई 2022 को प्राप्त किया गया था)
7. ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	21 नवंबर 2022 (25 मई 2022 से शुरू होने वाले 180 दिन)
8. अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	राजेश कुमार पारख पंजी. सं.: IBBI/PA-001/IP-P00272/2017-18/10516
9. अंतरिम समाधान प्रोफेशनल का पता और ई-मेल, जैसा कि बोर्ड में पंजीबद्ध है	5/51, दूसरी मंजिल, डब्ल्यू.ई.ए. करोल बाग, नई दिल्ली-110005. ईमेल: parakh.rajesh@gmail.com
10. अंतरिम समाधान प्रोफेशनल का, पत्राचार हेतु प्रयुक्त, पता और ई-मेल	सी-108, तीसरी मंजिल, सेक्टर-2, नोएडा-201301, यूपी ईमेल: cirp.prominent@gmail.com
11. दावा प्रस्तुत करने हेतु अंतिम तिथि	08 जून, 2022
12. अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप-धारा (6क) के क्लॉज (ख) के तहत अभिनिश्चित लेनदारों की श्रेणियां, यदि कोई	लागू नहीं
13. किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु विहित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14. (क) संबंधित प्रपत्र उपलब्ध है (ख) अधिकृत प्रतिनिधियों का विवरण पर उपलब्ध है:	(क) वेबलिंक: https://www.ibbi.gov.in/home/downloads (ख) प्रासंगिक प्रपत्रों की भौतिक प्रति यहां उपलब्ध है: सी-108, तीसरी मंजिल, सेक्टर-2, नोएडा-201301, यूपी प्रासंगिक प्रपत्र cirp.prominent@gmail.com पर ईमेल द्वारा अनुरोध भेजकर भी प्राप्त किए जा सकते हैं।

एतद्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि न्यायाधिकरण ने दिनांक 25 मई 2022 (अंतरिम समाधान प्रोफेशनल द्वारा दिनांक 25 मई 2022 का आदेश दिनांक 26 मई 2022 को प्राप्त हुआ) को प्रोमिनेन्ट पॉलीमर्स प्राइवेट लिमिटेड के विरुद्ध कार्पोरेट ऋण शोध अक्षमता प्रक्रिया आरंभ करने का आदेश दिया है।

प्रोमिनेन्ट पॉलीमर्स प्राइवेट लिमिटेड के लेनदारों से एतद्वारा अपने दावों का प्रमाण 08 जून 2022 को अथवा पूर्व अंतरिम समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के समक्ष वर्णित पते पर प्रस्तुत करने की मांग की जाती है।

लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों प्रस्तुत कर सकते हैं।

दावे के पूर्वी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

राजेश कुमार पारख
IP/P-00272

Date: 28.05.2022
स्थान: नई दिल्ली

अंतरिम समाधान प्रोफेशनल, प्रोमिनेन्ट पॉलीमर्स प्राइवेट लिमिटेड
पंजीकरण सं.: IBBI/PA-001/IP-P00272/2017-18/10516

ANSAL PROPERTIES & INFRASTRUCTURE LIMITED Corporate Identity Number: L45101DL1967PLC004759 Regd. Office: 115, Ansal Bhawan, 16, Kasturba Gandhi Marg, New Delhi-110001 Mobile: 91-9871053419, Tel.: 011-23353550, 66302269/72 Website: www.ansalapi.com; Email: shareholderservice@ansalapi.com										
EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31 MARCH 2022										
(Rs. in Lakhs)										
	STANDALONE					CONSOLIDATED				
	Quarter ended 31st March 2022	Quarter ended 31st December 2021	Quarter ended 31st March 2021	Year ended 31st March 2022	Year ended 31st March 2021	Quarter ended 31st March 2022	Quarter ended 31st December 2021	Quarter ended 31st March 2021	Year ended 31st March 2022	Year ended 31st March 2021
	Audited	Unaudited	Audited	Audited	Audited	Audited	Unaudited	Audited	Audited	Audited
Net Profit	33,250	13,630	32,963	66,038	76,214	39,328	17,148	37,803	80,742	91,923
Profit before Tax, Exceptional and/or Extraordinary Items	416	(896)	(529)	(1,090)	(2,027)	(2,091)	(3,565)	(2,679)	(11,518)	(8,854)
Profit after tax (after Exceptional and/or Extraordinary Items)	416	(896)	(529)	(1,090)	(2,027)	(2,091)	(3,565)	(2,679)	(11,518)	(8,854)
Profit after tax (after Exceptional and/or Extraordinary Items) for the period [Comprising Profit / (Loss) after Comprehensive Income (after tax)]	436	(885)	(394)	(1,049)	(1,973)	(1,300)	(3,357)	(73)	(10,555)	(6,576)
Profit after tax (after Exceptional and/or Extraordinary Items) for the period [Comprising Profit / (Loss) after Comprehensive Income (after tax)]	453	(853)	(375)	(977)	(1,945)	(1,284)	(3,325)	(83)	(10,484)	(6,561)
Profit after tax (after Exceptional and/or Extraordinary Items) for the period [Comprising Profit / (Loss) after Comprehensive Income (after tax)]	7,870	7,870	7,870	7,870	7,870	7,870	7,870	7,870	7,870	7,870
Profit after tax (after Exceptional and/or Extraordinary Items) for the period [Comprising Profit / (Loss) after Comprehensive Income (after tax)]	-	-	-	10,185	11,161	-	-	-	(33,646)	(25,545)
Profit after tax (after Exceptional and/or Extraordinary Items) for the period [Comprising Profit / (Loss) after Comprehensive Income (after tax)]	0.28	(0.56)	(0.25)	(0.67)	(1.25)	(0.44)	(1.79)	(0.06)	(5.20)	(3.85)
Profit after tax (after Exceptional and/or Extraordinary Items) for the period [Comprising Profit / (Loss) after Comprehensive Income (after tax)]	0.28	(0.56)	(0.25)	(0.67)	(1.25)	(0.44)	(1.79)	(0.06)	(5.20)	(3.85)
Detailed format of the Financial Results for the year ended on 31st March, 2022 filed with the Stock Exchanges pursuant to Regulation 33 of the SEBI (Listing Obligations and Disclosures) Regulations, 2015. The full format of the said standalone and consolidated results are available on the Stock Exchanges website(s) at www.nseindia.com, www.bseindia.com and www.ansalapi.com.										
ANSAL PROPERTIES & INFRASTRUCTURE LIMITED Sd/ (Pranav Ansal) Vice Chairman & WTD DIN:00017804										

